

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No. 408 of 2018

IN THE MATTER OF:

M/s Vintage Hotels (P) Ltd. & Anr.

...Appellants

Vs.

**Ahamed Nizar Moideen Kunhi
Kunhimahin**

...Respondent

Present:

**For Appellants: Mr. M.S. Krishnan, Sr. Advocate with Mr.
Mayilsamy. K, Advocate.**

For Respondent: Mr. Judy James, Advocate.

ORDER

(Through Virtual Mode)

16.10.2020: Heard the both sides in 'Full'.

'Judgement' is Reserved.

The Learned Counsel appearing for the respective parties are required to file 'Notes of Written Submissions' on or before 20.10.2020, together with 'Compilation of Judgements', if any.

The Office of the Registry is required to receive the 'Notes of Written Submissions' as well as the 'Compilation of Judgements' filed by the respective sides.

**[Justice Venugopal M.]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

sr/kam